

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN): (a) Yes, Sir.

(b) to (f). The Ministry of Education have not yet received the proceedings and the recommendations of the Conference.

**Building of Jetties for Off Shore Loading**

772. SHRI T. D. RAMABADRAN: SHRI ANBUCHAZHIAN:

Will the Minister of TRANSPORT AND SHIPPING be pleased to state:

(a) whether it is a fact that private enterprises have stepped forward in two States to assist the port authorities in building jetties and buying barges for off shore loading;

(b) if so, the States which have received such offers; and

(c) the reaction of Government thereto?

THE MINISTER OF TRANSPORT AND SHIPPING (DR. V. K. R. V. RAO): (a) to (c). The information is being collected and will be laid on the Table of the Sabha.

**Revocation of Emergency**

773. SHRI RABI RAY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Defence of India Act is to continue for six months more even after the Emergency has been lifted and Articles 358 and 359 have ceased to be operative;

(b) whether the revocation of Emergency would affect the lot of those held in different States under the Preventive Detention Act; and

(c) if so, the reasons for continuing the Defence of India Act?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) and (c). Section 1 (3) of the Defence of India Act, 1962 provides that the Act will continue to remain in force for six months from the date on which the Proclamation of Emergency is revoked.

(b) The revocation of the Proclamation of Emergency has no relation to any action taken under the Preventive Detention Act, 1952.

**Road Transport Taxation Enquiry Commission Report**

774. SHRI RABI RAY: SHRI VASUDEVAN NAIR:

Will the Minister of TRANSPORT AND SHIPPING be pleased to state:

(a) the steps taken to implement the recommendations of the final report of the Road Transport Taxation Enquiry Committee (Keskar Committee) and whether the opinion of different State Governments on this question has been sought; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF TRANSPORT AND SHIPPING (SHRI BHAKT DARSAN): (a) and (b). The final report of the Committee has been forwarded to the State Governments, Administrations of Union Territories and the concerned Ministries of the Government of India for comments/views generally. Separate references have also been made to them on several individual recommendations.

After the views of the State Governments etc. are received, it is proposed to convene a meeting of State Ministers-in-charge of Roads and Road Transport to consider the steps to be taken to implement the Committee's recommendations.